

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 6210 of 2021

1. Dhudhari Yadav @ Dhodhari Yadav  
2. Dipak Yadav  
3. Munna Yadav @ Muna Yadav ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Aashish Kumar ,Adv.  
For the State : Mr. Vishwanath Roy ,Addl. P.P.

**02/06.09.2021**

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Saraiyahat P.S. Case No. 50 of 2021 registered under Sections 341, 323, 324, 307, 448, 504, 34 of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioner in furtherance of their common intention, attempted to murder the informant and caused injury to her. It is then submitted that the allegations against the petitioner are all false and the main allegation of assault is against one Ashok Yadav. It is further submitted by learned counsel for the petitioners that for the selfsame occurrence, from the side of the petitioners, the petitioner no. 1 has lodged Saraiyahat P.S. Case No. 51 of 2021. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also undertakes to pay Rs. 20,000/-

jointly as ad interim victim compensation to the informant without prejudice to their defence and they undertake not to annoy or disturb the informant in any manner during pendency of the case hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of eight weeks from the date of this order, the petitioners shall be released on bail on depositing Rs. 20,000/- jointly by way of demand draft drawn in favour of informant as ad interim victim compensation without prejudice to their defence and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned ACJM, Dumka in connection with Saraiyhat P.S. Case No. 50 of 2021 subject to the condition that the petitioner will not annoy or disturb the informant in any manner during pendency of the case co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioners, learned court below is directed to issue notice to the informant and release the demand draft in her favour on proper identification forthwith.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-